

2. Re-introduction of six men link for better rest.
3. Promotion to the grade of A.S.Ms. and 'C' Class Guards.
4. Re-fixation of scale in Rs. 290—500.
5. Upgradating of post by 40 per cent.
6. Change of designation as Cabin A.S.M. or Block Operator.
7. Periodical Transfers of Switchmen.
8. Provision of control phones in cabins.
9. Filling up of vacancies.
10. Provision of Assistance for manual work.

Inspection of Accounts of Swadeshi Polytex Limited

8849. SHRI K. LAKKAPPA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether by now the investigation and inspection of statutory books and books of accounts have been completed in respect of the Swadeshi Polytex Limited, Ghaziabad, Uttar Pradesh;

(b) if so, the results of such inspection and investigations;

(c) whether it is also a fact that the Management of the company has not extended its cooperation to officials and concealed important documents and papers;

(d) whether any application under section 408 of Companies Act has been decided; and

(e) if not, the reasons therefor and action being initiated against the company for concealing books, papers and documents?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). Yes, Sir. An inspection of the books of account and other records of the company under section 209A of the Companies Act has been completed recently. The report is under preparation and has not yet been received.

(c) No such report has been received from the officers who have conducted the inspection.

(d) No, Sir.

(e) (i) The Company Law Board will consider the application under section 408 of the Companies Act, 1956 after receipt of the inspection report.

(ii) In view of the position stated in answer to part (c), the question of initiating any action does not arise at present.

RE. POLICE FIRING IN AGRA

12.00 hrs.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given notice of an adjournment motion. There was a police firing in Agra... (Interruptions) A procession was taken by Scheduled Caste persons, shoe makers, on the occasion of the Jayanti of Dr. Ambedkar and there was indiscriminate firing resorted to by the police, killing three Scheduled Caste persons and injuring many others. It is a serious matter. The Home Minister may kindly make a statement.

Secondly, about 1500 junior doctors have gone on total strike and today, in Delhi, the hospitals have been practically immobilised. I would like the Health Minister to make a statement. (Interruptions)

श्री ज्योतिरमोय बसु (दुर्गा) : अध्यक्ष महोदय, आगरा में जो प्रभु नैस छोड़ी गई है और जो गोलियां जाटवों और मंडूल्ड

कास्टस पर चलाई गई है उससे 7 व्यक्तियों की मृत्यु हो गई 200 घायल हैं, हजारों लापता हैं और जो डा० अम्बेदार की जयन्ती के समय पर पुलिस द्वारा लाठी प्रहार किया गया था उस सब की वजह से देश भर के जाटवों में असन्तोष व्याप्त हो गया है और हजारों लोग लापता बताए जाते हैं। इसके बारे में जो ध्यानाकर्षण प्रस्ताव दिया गया उसको अपने स्वीकार नहीं किया है। दिल्ली में दूध के भाव पच्चीस पैसे बढ़ जाते हैं और उस पर ध्यानाकर्षण प्रस्ताव आ जाता है तो उसको आप स्वीकार कर लेते हैं लेकिन मैंने जो इस घटना के बारे में ध्यानाकर्षण प्रस्ताव की सूचना दी थी उसको आज आप नहीं ले रहे हैं। मेरी प्रार्थना है कि सरकार का जवाब इसके बारे में आना चाहिये। सारे देश के हरिजनों को ले कर असन्तोष व्याप्त है। आज ही इसका जवाब हाउस में आना चाहिये। मैंने इस घटना के बारे में कलिंग मूवमेंशन नोटिस दे दिया है। मैं मांग करता हूँ कि आई० जी० पुलिस एस० पी० ए० व डी० एम० को डिसमिस किया जाये।

MR. SPEAKER: I am considering the motions that are before me. They have come only today. They are being considered.

SHRI JYOTIRMOY BOSU: I have written to you about seeking your guidance in the matter of laying of papers....

MR. SPEAKER: I am going to look into the matter.

श्री भगवत राम (फिलर) : अध्यक्ष जी, छोटी मोटी बातों पर यहां काल मूवमेंशन ऐडमिट हो जाता है, और तरीके से मदन में वह बात आ जाती है, लेकिन आगरा के बारे में कुछ नहीं कहा गया है ?

MR. SPEAKER: When the calling attention is being considered, please sit down.

12.05 hrs.

MATTERS UNDER RULE 377

(i) LIKELY WINDING UP OF CENTRAL FISHERIES CORPORATION LIMITED

SHRI CHITTA BASU (Barasat): I rise to call the attention of the hon. Minister of Agriculture and Irrigation under Rule 377. The Central Fisheries Corporation Ltd., a Government of India Undertaking, is likely to be wound up. It is reported that the Ministry of Agriculture has so far recommended for its closure.

The closure of the Corporation will render its 500 employees jobless.

This would adversely affect the exchequers of many States, namely, Tamil Nadu, Andhra, Orissa, Uttar Pradesh, Himachal Pradesh, Gujarat, Rajasthan for the Central Fisheries Corporation purchases fish from these States and markets them in other States, particularly West Bengal. The Government of West Bengal has also asked the Government of India not to wind up this Corporation.

The Government is understood to have prepared a massive programme for the distribution-cum-production of essential items of daily uses through public distribution system. Fish constitutes an essential item for the people of certain States.

In view of this, may I request the hon. Minister to make a statement saying that the Government propose to revise its decision already taken. He is here.

(ii) INDIAN RUPEE RE/ORTEDLY AT A DISADVANTAGE COMPARED TO /OUND STERLING, ESPECIALLY IN AIR FARE STRUCTURE OF AIR INDIA

SHRI JYOTIRMOY BOSU (Diamond Harbour): Today the pound sterling is one of the weak and unstable currencies. Our Government claims that Indian rupee is a stable and dependable currency. But in many spheres specially in the sphere of air fare structure of Air India